

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

19. C.P. (IB)/61(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: Indian Bank  
Vs  
Sajid Jaka

Section 95(1) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. No representation on behalf of the Financial Creditor. Adv. Mittali Bhat a/w Adv. Priyank Jadav for the Personal Guarantor present through physical mode.
2. Report of the Resolution Professional is awaited.
3. The Resolution Professional is directed to file report before the next date of hearing and serve the copy of report upon the Personal Guarantor.
4. Post this matter on **19.08.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**